

**SECTION-III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 9036 OF 2011

STATE OF U.P. & ORS.

...APPELLANTS

VERSUS

M/S. R. N. PRODUCT

...RESPONDENT

OFFICE REPORT ON PRE-FINAL HEARING MATTER

The office report is prepared as per circular No. F. 41/Jul./2008 dated 17th December, 2008.

- (A) There is sole Respondent and is represented through Counsel.
- (B) Not applicable.
- (C) Not applicable.
- (D) No application for substitution is pending.
- (E) Counsel for both the parties have not filed Statement of Case within stipulated time so far, in the matter as per Amended New Rule, 2013 vide order XIX, Rule 32(1) (2), it shall be presumed that both the parties does not desire to Lodge Statement of Case in Appeal.
- (F) Not applicable.

The office report is listed before the Ld. Registrar's Court for orders.

DATED THIS THE 5TH DAY OF AUGUST, 2015.

ASSISTANT REGISTRAR

Copy To:

Mr. R. P Mehrotra, Advocate
Mr. M. P. Shorawala, Advocate

ASSISTANT REGISTRAR